STATE BANK OF INDIA

RACC Lohaghat (62353) RBO-3 , AO 7 Haldwani
Meena Bazar Lohaghat, Champawat Uttarkhand

[Rule 8(1) Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the State Bank of India under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **28-02-2023** calling upon the Borrowers **Mrs. Hema Kalra D/o Mr. Govind Lal Kapoor** to repay the amount mentioned in the notice being **Rs. 6,19,643.38/- (Rupees Six Lakh Nineteen Thousand Six Hundred Forty Three and Thirty Eight Paisa only)** + interest only and interest from **28-09-2022** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **7th Day of July of the year 2023.**

The Borrower/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for being **Rs. 6,19,643.38/- (Rupees Six Lakh Nineteen Thousand Six Hundred Forty Three and Thirty Eight Paisa only)** + interest only and further interest from **28-09-2022** costs, etc. thereon.

The Borrowers attention is invited to provision of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of the Immovable Property

Property Owned by : Smt. Hema Kalra.
All that part and parcel of the property consisting of Flat No - 2/18A, GF Sector-2, Rajender Nagar, Sahibabad, Ghaziabad, Uttar Pradesh-201001 **Bounded: North by:** Plot No - 2/17 **By South:** Plot No - 2/19 **By East:** Service Lane **By West:** Road-60ft Wide.

Date: 12.07.2023
Place: Lohaghat

Authorized Officer
State Bank of India

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra

A GOVT. OF INDIA UNDERTAKING

एक परिवार एक बैंक

आज़ादी का अमृत महोत्सव

Zonal office, Mumbai South : 2nd Floor, Janamangal, 45/47, Mumbai Samachar Marg, Fort, Mumbai-400 001.MH •**Tel. No. :** (022) 2266 1167 / 2263 0887 •**E-mail :** zmmcz@mahabank.co.in

PUBLIC NOTICE ON WILFUL DEFAULTER

NPA A/c. M/s. Macguire Ceramics LLP
Address : Gr. Flr., Ashrav, Prarthana Samaj Road, Vile Parle (E) Mumbai-400 057. with our Asset Recovery Branch, Mumbai South Zone.

Notice is hereby given to the Public at large that **Bank of Maharashtra** has declared the following persons as Wilful Defaulters in accordance with the extent guidelines issued by the RBI as well as Board of **Bank of Maharashtra** after complying with the procedure stipulated and prescribed by RBI in this regard.

Sr. No.	Name of Account & their Address	Photographs of Borrowers / Guarantors
1.	**Mr. Suraj B. Parekh** **R/O. :** B 1/37, 2nd Floor, Reserve Bank Employees, Snehdhara CHS., Dadabhai Cross Road, No. 3, CTS No. 719, Vile Parle (West), Mumbai-400 056.	
2.	**Mr. Mintu V. Saliya** **R/O. :** 8, Ahmed Mansion, 1st Floor, Irla Society Road, Opp. Prime Mall, Vile Parle (West), Mumbai-400 056.	
3.	**Mr. Syed Wasif Hussain** **R/O. :** B-16, Johri, Farm, Noor Nagar Ext., Jamia Nagar, Okhla, New Delhi-110 025.	
4.	**Mr. Syed Atif Hussain** **R/O. :** 33, New Sujata CHS., Juhu Tara Road, Santacruz West, Mumbai-400 047.	
5.	**M/s. Monalisa Ceramics India Pvt. Ltd.** **Address. :** Ashrav Apartment, Prarthana Samaj Road, Vile Parle (East) Mumbai-400 057.	

Bank has sent suitable communication to the RBI as well as to the Credit Information Companies informing the above mentioned persons as Wilful Defaulters.
We hereby publish the photographs of Wilful Defaulters for the information of public at large.

Place : Mumbai
Date : 06.07.2023

For **Bank of Maharashtra**
Zonal Manager, Mumbai South Zone

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar New Delhi-110057.

PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMOVABLE PROPERTY)

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on **02-Aug-2023 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS"** basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of the Hero Housing Finance Ltd On or before 01-Aug-2023 till 5 PM at Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar New Delhi-110057.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice / Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price / Earnest Money
HHFDEL HOU19000003171	JAINENDER SINGH, SAPNA SINGH	25/08/2021 Rs. 22,08,453/- as on 11/07/2023	Physical	Rs. 11,50,000/- / Rs. 1,15,000/-

Description of Property: Built up first floor, without roof rights, (back side/northern portion), of property bearing No.229, Out of Khasra No. 15/12, Village- Matiala, Colony known as Mansa Ram Park, in Block-E, Uttam Nagar, New Delhi-110059 (Area measuring 40 sq. Yds i.e 33.44 sq. Mtrs). Bounded by: North: 10 Ft. Wide road, East: Plot No. 228 A, South: 20 Ft. Wide road, West: Other's Land

HHFNSPHOU19000004690	VINOD KUMAR, TRIPATI KUMARI	02/07/2021 Rs. 32,21,680/- as on 11/07/2023	Physical	Rs. 9,45,000/- / Rs. 94,500/-

Description Of Property: Built Up Third Floor, With Roof Rights, Property Bearing No. U- 3, Out of Khasra No. 337, Village- Bindapur and the colony known as Subhash Park, Block- U, Uttam Nagar, New Delhi-110059, along with common amenities and one two wheeler parking in Ground Floor, the area of the property admeasuring 50 Sq. Yds. Bounded by: North: Other's property East: 10 Ft. wide Gali. South: Other's property West : Other's property

HHFDELHOU19000002261	SULTAN AHMED, FARHA NAAZ	25/01/2022 Rs. 29,58,841/- as on 11/07/2023	Physical	Rs. 18,90,000/- / Rs. 1,89,000/-

Description Of Property: All the piece and parcel of the Flat No. FF 1, (First Floor, Western Portion Front Side) Without Roof Right, Plot No. 100, Khasra No. 1308, Hayat Enclave, Loni, Ghaziabad, Uttar Pradesh., Having Build Up Area 83.6 Sq Mtrs.

Terms and condition: The E-auction will take place through portal https://sarfaesi.auctiontiger.net on 02-Aug-2023 (E-Auction Date) between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar New Delhi-110057 between 10.00 a.m. to 5.00 p.m. on any working day. **2)** The immovable property shall not be sold below the Reserve Price. **3)** Bid increment amount shall be Rs.10,000/- (Rupees Ten Thousand Only). **4)** All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be return to the unsuccessful bidders after conclusion of the E-auction. **5)** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **6)** The prospective bidders can inspect the property on 26-Jul-2023 between 11.00 A.M and 2.00 P.M with prior appointment. **7)** The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. **8)** In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **9)** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by Hero Housing Finance Ltd. and the defaulting purchaser shall lose all claims to the property. **10)** Details of any encumbrances, known to the HERO HOUSING FINANCE LTD, to which the property is liable: Not Known. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: Not known. **12)** Interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. **13)** TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. **14)** Sale is strictly subject to the terms and conditions incorporated in this advertisement and in to the prescribed tender form. **15)** The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. **16)** The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice. **17)** Interested bidders may contact Mr. Raj Mishra at Mob. No. 9971808985 during office hours (10.00AM to 6.00 PM) or mail on assetdisposal@herohfl.com by mentioning the account no. of property/borrower. **18)** For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s e-Procurement Technologies Limited (Auctiontiger), Email ID:support@auctiontiger.net.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.
For detailed terms and conditions of the sale, please refer to the link provided in **https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e www.herohousingfinance.com**

Date: 12-Jul-2023
Place: Delhi/NCR

For Hero Housing Finance Ltd.
Authorised officer, Mr. Sunil Yadav, Mob- 9818840495
Email;assetdisposal@herohfl.com

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AEROSTAR HELMETS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Person	**Aerostar Helmets Private Limited**
2.	Date of Incorporation of Corporate Person	17.03.1994
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	CIN of Corporate Person	U25208DL1994PTC057914
5.	Address of the Registered Office and Principal Office (If Any) Of Corporate Person	5801, Basti Harphool Singh, Sadar Bazar, New Delhi - 110006 India
6.	Liquidation commencement date of Corporate Person	07.07.2023
7.	Details of Liquidator of Corporate Persons Name, Registration Number of the Liquidator Address Email Address, tel. no.	FCA Sudhir Chandi Reg. No.: IBBI/IPA-001/IP-P01126/2018-2019/11879 Resurgent Resolution Professionals LLP (IPE) Unitech Business Zone Tower C, 9th Floor, Unit No. 905, Sector-50, Gurugram, Haryana -122018 Email Id: aerostarhelmets94@gmail.com Mob - +91 99113 08123
8.	Last date for submission of claims	06.08.2023

Notice is hereby given that the **Aerostar Helmets Private Limited** has commenced voluntary liquidation on **07.07.2023**

The stakeholders of **Aerostar Helmets Private Limited** are hereby called upon to submit a proof of their claims, on or before **06.08.2023**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi
Date: 12.07.2023

sd/-
Sudhir Chandi
Liquidator of Aerostar Helmets Private Limited

COSMO FERRITES LIMITED

CIN: L27106HP1985PLC006378
Regd. Off: P.O. Jabli, Distt. Solan, H.P.-173209
Tel: 01792-277232, Website: www.cosmoferrites.com
E-mail: investorservices@cosmoferrites.com

INFORMATION REGARDING 37TH ANNUAL GENERAL MEETING OF THE COMPANY

Shareholders may note that the 37th Annual General Meeting (AGM) of the Company will be held through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility on Wednesday, August 09, 2023 at 03:00 P.M. IST in compliance with the provisions of Companies Act, 2013 and rules made thereunder and Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosures Requirements) Regulation, 2015, read with General Circular Nos. 20/2020 dated 5th May, 2020, 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs ("MCA") and Circular Nos. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022, SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 issued by SEBI, along-with other applicable Circulars issued in this regard by the MCA and SEBI, to transact the business that will be set forth in the Notice of the Meeting.

In compliance with the above circulars, the electronic copies of the Notice of the AGM along with the Annual Report for financial year 2022-23 will be sent to all the shareholders whose email addresses are registered with the Company/ Depository Participant(s).

1. **Manner of registering/updating email addresses:**
   (i) The members of the Company holding equity shares of the Company in Physical and Demat Form and who have not registered their e-mail addresses may send an e-mail to Alankit at rta@alankit.com.
   (ii) Pursuant to the SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated 16th March, 2023, the RTA has sent letters on behalf of the Company to the shareholders holding shares in physical form to furnish the KYC details which are not registered in their respective folios. Further, the shareholders can also access the relevant forms on the Company website at https://www.cosmoferrites.com/investor-relations/updation-of-kyc-details
   (iii) It is clarified that for permanent registration of email address, shareholders are requested to register their email addresses, in respect of electronic holdings with their concerned Depository Participants by following the procedure prescribed by the Depository Participant.
2. The notice of the 37th AGM and Annual Report for financial year 2022-23 will also be made available on the Company's website at www.cosmoferrites.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com, and on the website of CDSL https://www.evotingindia.com.
3. Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through electronic voting system. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be provided in the Notice to the shareholders.
4. The 37th AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email addresses in due course.

For **Cosmo Ferrites Limited**
Sd/-
Rahul Das
Company Secretary & Compliance Officer

Place: New Delhi
Date: July 11, 2023

NOTICE

FORM NO. NCLT. 3A
ADVERTISEMENT DETAILING PETITION

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH AT CHANDIGARH
COMPANY PETITION C.P. (CAA) NO. 23/CHD/HRY/2023
CONNECTED WITH
COMPANY APPLICATION C.A. (CAA) NO. 04/CHD/HRY/2023

AND IN THE MATTER OF SCHEME OF AMALGAMATION AND ARRANGEMENT OF:

IN THE MATTER OF:
The Companies Act, 2013.

AND IN THE MATTER OF:

Sections 230 – 232 and other applicable provisions of the Companies Act, 2013 as may be applicable and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 made thereunder.

AND IN THE MATTER OF:

SCHEME OF AMALGAMATION AND ARRANGEMENT OF
LECTRIX EV PRIVATE LIMITED (CIN: U31100HR2012PTC103076) having its registered office at Plot No. 221, Udyog Vihar, Phase 1, Gurgaon-122016, Haryana, through Mr. Prashant Agrawal Authorised Signatory of the Company.

..... PETITIONER TRANSFEROR COMPANY

WITH

LECTRIX E-VEHICLES PRIVATE LIMITED (CIN: U31100HR2017FTC101950) having its registered office at Plot No. 221, Udyog Vihar, Phase 1, Gurgaon-122016, Haryana, through Mr. Prashant Agrawal Authorised Signatory of the Company.

..... PETITIONER TRANSFEREE COMPANY

NOTICE OF PETITION

A Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 as may be applicable and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, seeking approval of, with or without modification, the proposed Scheme of Amalgamation and Arrangement was presented jointly by (i) Lectrix EV Private Limited ("**Petitioner Transferor Company**") with (ii) Lectrix E-Vehicles Private Limited ("**Petitioner Transferee Company**") on 16th June, 2023 and the said Petition is now fixed for hearing before the Hon'ble National Company Law Tribunal, Chandigarh on **25th September, 2023.**

Any person desirous of supporting or opposing the said Petition should send to the Advocate for the Petitioner Companies, a notice of his/ her intention, signed by him/ her or his/ her advocate, with his/ her name and address, so as to reach the Advocate of the Petitioner Companies not later than 02 (two) days before the date fixed for the hearing of the Petition. Where he/ she seeks to oppose the Petition, the grounds of opposition or a copy of his/ her affidavit shall be furnished with such notice.

A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Place : Gurgaon
Dated : 12th July, 2023

(Sd)

Sanjeev Jain
Enrl. No. D-1862/2005
PRA LAW OFFICES
W-126, Greater Kailash – 2,
New Delhi – 110048
sanjeev@pralaw.in
011-40676723

(Sd)

Deepak Suri / KV Singhal
Enrl. No. P/1075/1991 / PH/5156/2019
ADVOCATES
#36, Sector 9,
Chandigarh
India 160009
Mobile : +91 9814007470

FRICK INDIA LIMITED

Regd. Office: 21.5 Km, Main Mathura Road, Faridabad - 121003
CIN -L74899HR1962PLC002618, e-mail- fbd@frickmail.com
Ph. 0129-2275691-94, 2270546-47 Fax: 0129-2275695 Web : www.frickweb.com

NOTICE

Notice is hereby given that pursuant to the applicable provisions of the Companies Act, 2013, Rules made thereunder and in accordance with the General Circulars issued by the Ministry of Corporate Affairs i.e. General Circular No. 10/2022 dated December 28, 2022, 02/2022 dated May 05, 2022, 03/2022 dated May 05, 2022, 19/2021 dated December 08, 2021, 21/2021 dated December 14, 2021, 02/2021 dated January 13, 2021 and General Circular No. 20/2020 dated 05th May, 2020 read with General Circular No. 17/2020 dated 13th April, 2020 and General Circular No. 14/2020 dated 08th April, 2020 and General Circular No. 22/2020 dated 15th June, 2020 (collectively referred to as 'MCA Circulars') and Circulars Issued by Securities Exchange Board of India vide Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020, vide Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022.

Pursuant General Circular as mentioned above, Ministry of Corporate Affairs (MCA), has allowed certain classes of Companies to conduct their Annual General Meeting for the Financial Year ended on 31 March, 2023 through video conferencing (VC) or other audio visual means (OAVM) and send financial statements (including Board's report, Auditor's report or other documents required to be attached therewith) and Notices of General Meetings to the Members only through e-mails registered with the Company or with the depository participants/depository. Further, SEBI vide Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 extended the relaxation provided in respect of the requirement of furnishing hard copy of Annual Reports to the Members till December 31, 2022. The Annual Report, Notice of Annual General Meeting, along with all Annexures including financial statements will also be available on the website of the company www.frickweb.com and on the stock exchange website at www.msei.in Further, pursuant to SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 05, 2023, the aforesaid relaxation has been extended till September 30, 2023. However, hard copies of the Annual Report, financial statements (including Board's report, Auditor's report or other documents required to be attached therewith) and Notices of Annual General Meeting will be made available to the members who request for the same and the web link of the full Annual Report shall be available in the notice of AGM to be published by advertisement to enable shareholders to have full access of the same.

We urge all the shareholders who have not registered their email addresses with the Company/Depositaries to do so forthwith in order to receive all communications promptly without any disruption. Updating of correct email address in the records will help us to communicate with you effectively. For this purpose, we request shareholders who have not updated their email addresses and Permanent Account Number to kindly update the same by following the below mentioned link and quoting your Folio No./DP/Client ID, Certificate No., PAN, Mobile No., Email ID along with a self attested copy of your Pan Card/Aadhaar/ valid Passport/Share Certificate:

Process for member's registration Email ID and Bank Details:-

(I) **For Permanent Registration for Demat Holding:** It is clarified that for permanent registration of e-mail address, the Members are requested to register their e-mail address, in respect of demat holdings with the respective Depository Participant (DP) by following the procedure prescribed by the Depository Participant.

(II) **For Temporary Registration for Demat Holding:** The Members of the Company holding Equity Shares of the Company in Demat Form and who have not registered their e-mail addresses may temporarily get their e-mail addresses registered with Link Intime India Pvt Ltd by clicking the link: https://web.linkintime.co.in/EmailReg/Email_Register.html in their web site www.linkintime.co.in at the Investor Services tab by choosing the E mail Registration heading and follow the registration process as guided therein. The members are requested to provide details such as Name, DPID, Client ID/ PAN, mobile number and e-mail id and also upload the image of CML,PAN, Aadhar Card & Form ISR-1 in PDF or JPEG format (upto 1 MB).

(III) **Physical Holding:** The Members of the Company holding Equity Shares of the Company in physical Form and who have not registered their e-mail addresses may get their e-mail addresses registered with Link Intime India Pvt Ltd, by clicking the link: https://web.linkintime.co.in/EmailReg/Email_Register.html in their web site www.linkintime.co.in at the Investor Services tab by choosing the E mail heading and follow the registration process as guided therein. The members are requested to provide details such as Name, Folio Number, Certificate number, PAN , mobile number and e mail id and also upload the image of PAN, Aadhar Card, share certificate & Form ISR-1 in PDF or JPEG format (upto 1 MB) .

On submission of the shareholders details an OTP will be received by the shareholder which needs to be entered in the link for verification.

Further, we hereby request all our shareholders who have not yet updated their bank account details to kindly update the same to facilitate electronic credit of dividend amount, as and when declared, going forward. In order to register the Bank account details in your folio, kindly contact your Depository Participant or our Registrar and Share Transfer Agent M/s Link Intime India Private Limited.

In case of any queries, shareholder may write to rnt.helpdesk@linkintime.co.in, **under Help section or call on Tel no.: 022-49186000;**

This is for your Information and records.

For any queries on the above matter, shareholders of the Company are requested to contact:

M/s Link Intime India Private Limited, Noble Heights, 1st floor, Plot No NH-2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi – 110058 (Unit: Frick India Limited) Mr. Bharat Bhushan, Assistant Vice-President Tel: 011 - 4141 0592/93/94 Telefax:011-41410591 Email: delhi@linkintime.co.in	**Frick India Limited, Mr. Amit Singh Tomar, Company Secretary, 21.5 Km., Main Mathura Road, Near NHPC Chowk, Faridabad - 121003 (Haryana) Phone: 0129-2275691-94, Fax: 0129-2275695 Email: cs@frickmail.com**

For and on behalf of the Board of Directors
FRICK INDIA LIMITED
Sd/-
Amit Singh Tomar
Company Secretary
Membership No. A46813

Place: Faridabad
Date: July 11 , 2023

Indian Overseas Bank

ASSET RECOVERY MANAGEMENT BRANCH
Rachna Building, 4th Floor, 2, Rajendra Place, Delhi-110008 Phone: 011-25758124 Email: iob1997@iob.in

FOR SALE OF IMMOVABLE/MOVABLE PROPERTIES [Under Proviso to Rule 8(6)/ 6(2)of Security Interest (Enforcement) Rules]

Sale of immovable property/ies mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002)

whereas, the Authorized Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "**AS IS WHERE IS BASIS**", "**AS IS WHAT IS BASIS**" & "**WHATEVER THERE IS**" for realization of Bank's dues plus interest & costs as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal **https://ibapi.in**

Sr. No.	Names of Borrowers / Names of Guarantors	Amount Due To Indian Overseas Bank	Description of the Immovable Property / Known Encumbrances If Any	Type of Possession	Reserve Price / Earnest Money Deposit / Bid Increment Amount	Date of Auction / Last Date for submission of BID	Contact Person Mobile No.
1.	**ERA Infra Engineering Ltd** B-292 Chandra kanta Complex Shop No 2&3 Near Metro Pillar No 161, New Ashok Nagar, New Delhi - 11006 **(Registered Office) Also** C-56/41, Sector62 ,Noida -201301 **(Head Office) (Borrower)** **1) Hem Singh Bharana** C-146 I Floor, Sarvodaya Enclave, New Delhi 110017**(Guarantor)** **2) Alvita Realtors Pvt Ltd** B-165,Flat No D Ground Floor, New Ashok Nagar,New Delhi - 110096 **(Registered office) Also at:** 130,1st Floor,Masjid Moth, South Extension Part II New Delhi -110049 **(Business Address) (Mortgagor and Guarantor)** **3) Demas Developers Pvt Ltd** B-165,Flat No D ,Ground Floor, New Ashok Nagar,New Delhi-110096 **(Registered Office) (Mortgagor and Guarantor)** **4)Jiffy Realtors Pvt Ltd** B-165 Flat No D ,Ground Floor, New Ashok Nagar.New Delhi - 110096 **(Registered Office) (Mortgagor and Guarantor)** **5)Dev Rishabh Real Estate Pvt Ltd** B-165,Flat No D Ground Floor, New Ashok Nagar, New Delhi-110096 **(Registered Office) Also At:** 130, Ist Floor Masjid Moth,South Extension Part II, New Delhi -110049 **(Business Address) (Mortgagor and Guarantor Delhi 110017(Guarantor)**	**Rs. 125,83,04,356/-** as on **14.10.2012** with further Interest & costs	**Lot 1 :** 1)Land measuring 3 kanal 7 marla 3 sarsai part of khewat no. 156 khata no. 196 mustakil no. 84 kila no. 3(8-0) and khewat no. 202 khata 257 mustakil no. 84 kila no. 4(8-0) , 5(8-0) , 6/4(4-0), 7(8-0), 8(8-0), 9/1(2-4) and khewat no. 203 khata no. 258 mustakil no. 84 kila no. 2(7-13) total 3 kita 8 rakba 53 kanal 17 marla 1/6th share i.e Land measuring 3 kanal 7 marla 3 sarsai situated at village Daulatabad tehsil and district Gurgaon. The said land parcels are in the name of **M/s Alvita Realtors Pvt. Ltd** 2) Land measuring 10 kanal 2 marla part of khewat no. 156 khata no. 196 mustakil no. 84 kila no. 3(8-0) and khewat no. 202 khata 257 mustakil no. 84 kila no. 4(8-0) , 5(8-0) , 6/4(4-0), 7(8-0), 8(8-0), 9/1(2-4) and khewat no. 203 khata no. 258 mustakil no. 84 kila no. 2(7-13) total 3 kita 8 rakba 53 kanal 17 marla3/16 share i.e Land measuring 10 kanal 2 marla situated at village Daulatabad tehsil and district Gurgaon. The said land parcels are in the name of **M/s Alvita Realtors Pvt.Ltd** 3) Land measuring 44 kanal 0 marla out of Khewat no. 376 min khata no. 494 min. mustakil no. 53 Kila 1(7-2), 2(7-2), 9(8-0), 10/2(7-4), 11(8-0), 12(8-0), 18/2(3-4) , 19(8-0), 20(8-0), 21/2(2-4), 22(8-0), 23(8-0), and mustakil no. 71 kila no. 2/1(4-8) kita 13 rakba 87 kanal 4 marla and khewat no. 586 khata no. 759 mustakil no. 53 kila no. 10/1(0-16) kita 1 rakba 0 kanal 16 marla i.e in two khewats total rakba 88 kanal 0 marla share ½ rakba 44 kanal 0 marla situated at village daulatabad tehsil and district Gurgaon.The said land parcels are in the name of **M/s Demas Developers Pvt. Ltd** 4)Land measuring 4 kanal 16 marla part of khewat no. 170 khata no. 210 mustakil no. 73 kila no. 12(8-0), 18(8-0), 23(8-0), kita 3 rakba 24 kanal 0 marla share 1/5th rakba 4 kanal 16 marla situated at village Daulatabad tehsil and district Gurgaon .The said land parcels are in the name of **M/s Demas Developers Pvt. Ltd** 5)Land measuring 25 kanal 12 marla part of Khewat no. 170 khata no. 210 mustakil no. 73 kila no. 12(8-0), 18(8-0), 23(8-0) kita 3 rakba 24kanal o marla share 2/5 i.e 9 kanal 12 marla and khewat no. 282 khata no. 367 mustakil no. 73 kila 11(7-8), 20(8-0) 28(0-12) kita 4 rakba 16 kanal 0 marla total land at under this sale deed is 25 kanal 12 marla situated at village daulatabad tehsil and district Gurgaon. The said land parcels are in the name of **M/s Jiffy Realtors Pvt. Ltd** **Lot 2** 1) Land Measuring 2 Bigha 1 Biswa 8 Biswansi out of Khewat no. 64 khata no. 93 khasra no. 220(1-17-0), 225(0-5-0) kita 2 rakba 2 bigha 2 biswa 0 biswansi share 43/45 rakba 2 bigha 1 biswa 8 biswansi Village Mohammad Hedi tehsil and district Gurgaon. The said land parcels are in the name of **M/s Dev Rishabh Real Estate Pvt. Ltd.** 2) Land Measuring 0 Bigha 13 Biswa 10 biswansiKhewat no. 10 khata no. 13,14 khasra 219 min Garv (0-14-0) , 219 min shark(0-13-0) kita 2 rakba 1 bigha 7 biswa 0 biswansi share ½ i.e 0 bigha 13 biswa 10 biswansi village Mohammad Hedi tehsil and district Gurgaon . The said land parcels are in the name of **M/s Dev Rishabh Real Estate Pvt. Ltd.** 3) Land Measuring 0 Bigha 6 Biswa 0 biswansiKhewat no. 9 khata no. 10 khasra 166(1-13) kita 1 rakba 1 bigha 13 biswa share 2/11 i.e 0 bigha 6 biswa situated at village Mohammad Hedi tehsil and district Gurgaon . The said land parcels are in the name of **M/s Dev Rishabh Real Estate Pvt Ltd.** *Land Measuring 0 Bigha 6 Biswa 0 biswansiKhewat no. 12 khata no. 13 ,Khasra no. 161 (1-8-0) share 120/1334 and Khasra no. 162/1 (1-18-14) share 120/1334 kita 2 rakba 3 bigha 6 biswa 14 biswansi having share 120/1334 i.e 0 bigha 6 biswa situated at village Mohammad Hedi tehsil and district Gurgaon.The said land parcels are in the name of **M/s Dev Rishabh Real Estate Pvt. Ltd** 4) Land Measuring 3 Bigha 4 Biswa 10.5 biswansiKhewat no. 36 khata no. 56 khasra 193(1-9-0) 83(0-13-19) and khewat 36 khata 57 khasra 110(2-15-0)111/1(4-0) kita 4 rakba 8 bigha 17 biswa 19 biswansi share 191/674 rakba 2 bigha 10 biswa 8.5 biswansi and khewat no. 34 khata 153 khasra 199(0-12-0) kita 1 rakba share 0 bigha 12 biswa 0 biswansi and khewat no. 35 khata 54 khasra 256 (0-2-0) 303/261(0-6-0) kita 2 rakba 0 bigha 8 biswa 0 biswansi share 21/80 i.e 0 bigha 2 biswa 2 biswansi as land in three khewats is Land Measuring 3 Bigha 4 Biswa 10.5 biswansi village Mohammad Hedi tehsil and district Gurgaon . The said land parcels are in the name of **M/s Dev Rishabh Real Estate Pvt. Ltd.** *Land Measuring 3 Bigha 4 Biswa 10.5 biswansiKhewat no. 36 khata no. 56 khasra 193(1-9-0) 83/2(0-13-19) and khewat 36 khata 57 khasra 110/2(2-15-0)111/1(4-0) kita 4 rakba 8bigha 17 biswa 19 biswansi share 191/674 rakba 2 bigha 10 biswa 8.5 biswansi and khewat no. 34 khata 153 khasra 199(0-12-0) kita 1 rakaba share 0 bigha 12 biswa 0 biswansi and khewat no. 35 khata 54 khasra 256 (0-2-0) 303/261(0-6-0) kita 2 rakba 0 bigha 8